

Clearance for Trans-Harbour Link

5798. SHRI MADHUKAR SARPOTDAR : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government of Maharashtra has sent a proposal of Trans-Harbour Link from Northern Alignment of Sewari to Nhava with the approach road for Central clearance; and

(b) if so, the decision taken by the Government in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) and (b) The proposal for a sea link between Bombay and Nhava Island was referred to this Ministry in 1992. It was conveyed to the State Govt. that year itself that proposal was not considered to be feasible till the Government of Maharashtra took necessary measures to decongest the Island City of Bombay.

Other Backward Classes Certificate

5799. SHRI K. P. NAIDU : Will the Minister of WELFARE be pleased to state:

(a) the guidelines laid down to get OBC Certificate;

(b) whether any time limit has been fixed for processing such requests; and

(c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) The guidelines for issuing the OBC Certificate has been circulated to all State Governments/Union Territories as shown in the Statement enclosed.

(b) and (c) No, Sir. Since issuance of OBC Certificate falls under the purview of the respective State Governments and Union Territory Administrations, they are expected to issue these certificates in the shortest possible time after conducting necessary investigations.

StatementImmediate

No. 36012/22/93-Estt. (SCT)

Government of India
Ministry of Personnel, Public Grievances and Pensions
Department of Personnel & Training
New Delhi

Dated the 15th Nov. 1993

To

The Chief Secretaries of all the State Governments/Union Territories.

Sub: *Reservation for Other Backward Classes - exclusion of Creamy Layer for the purpose of*

appointment in services and posts under the Government of India - Certificate to be produced by the candidates.

Sir,

I am directed to say that the Government of India has issued instructions on 8.9.93 providing for reservation to Other Backward Classes in the services and posts under the Government of India (A copy of this O.M. is enclosed). The Other Backward Classes for the purpose of the above said reservation would comprise, in the first phase, the castes and communities which are common to both the lists in the report of the Mandal Commission and the State Government's list. A list of such castes and communities was notified in Resolution No. 12011/68/93-BCC(C), dated 10th Sept. 1993 published in the Gazette of India, Extraordinary Part I Section I dated 13.9.93. For the purpose of verification of the castes and communities the Government of India has prescribed a certificate from the following authorities as in the case of SC/ST vide this Department's O.M. No. 36012/22/93-Estt. (SCT), dated 22.10.93 (copy enclosed):

- (a) District Magistrate/Additional District Magistrate/Collector/Deputy Commissioner/Additional Deputy Commissioner/Deputy Collector/1st Class Stipendary Magistrate/Sub-Divisional Magistrate/Taluka Magistrate/Executive Magistrate/Extra Assistant Commissioner (not below the rank of 1st Class Stipendary Magistrate).
- (b) Chief Presidency Magistrate/Additional Chief Presidency Magistrate/Presidency Magistrate.
- (c) Revenue Officer not below the rank of Tehsildar; and
- (d) Sub-Divisional Officer of the area where the candidate and/or his family normally resides.

2. In the light of the Supreme Court's judgement in the Indira Sawhney case, this Department has specified the persons/section ("Creamy Layer") to whom the benefit of reservation shall not apply vide column 3 of the Schedule to the Department of Personnel and Training O.M.No. 36012/22/93-Estt. (SCT) dated 8.9.93. It has been considered that the same authorities who are notified as competent to certify OBCs status should also be authorised to certify that a candidate does not belong to the "Creamy Layer". It is, therefore, requested that instructions may be issued to the District Authorities under your control to verify and issue the necessary certificate to the candidates regarding his OBCs status as well as exclusion from the "creamy layer" to enable the District Authorities to examine the claims of the candidates a model format has been devised as in Annexure B. This may be suitably revised if considered necessary. The format of the certificate that may be given by the concerned district authorities may be as in Annexure A.

3. It is also requested that wide publicity may be given to the Ministry of Welfare Resolution No. 12011/68/93-BCC (C), dated 10.9.93 published in the Gazette of India, Extraordinary Part I Section I, dated 13.9.93 containing the list of Backward Castes as well as to DOPT O.M.No. 36012/22/93-Estt. (SCT), dated 8.9.93 which specified the criteria which will determine the persons who belong to the creamy layer and to whom the reservation shall not apply. This will facilitate the candidates to ascertain their eligibility for reservation. It would also be advisable to appropriately brief the certifying Authorities and to provide them with sufficient number of copies of the above mentioned Gazette Notification and the Deptt. O.M. date 8.9.93 in order to ensure prompt and correct certification.

4. A copy of the orders issued by your Government in this regard may also be endorsed to this Department for information.

Yours faithfully,
Sd/

(Smt. Sarita Prasad)
Joint Secretary to the Government of India.

Annexure A

**Form of Certificate to be Produced by
Other Backward Classes applying for
appointment to posts under the
Government of India**

This is to certify that
son of
of village
District/Division.....
in the State.....
belongs to the
community which is recognised as a backward class under
the Government of India, Ministry of Welfare Resolution
No. 12011/68/93-BCC (C), dated 10th Sept. 1993 published
in the Gazette of India Extraordinary Part I Section I dated
13th Sept. 1993. Shri
and/or his family ordinarily reside(s) in the
.....
District/Division of the
State. This is also to certify that he/she does not belong to
the persons/sections (Creamy Layer) mentioned in column
3 of the Schedule to the Government of India, Department
of Personnel & Training O.M. No. 36012/22/93-Estt. (SCT),
dated 8.9.93.

District Magistrate,
Deputy Commissioner etc.

Dated:

Seal

NB : The term 'ordinarily' used here will have the
same meaning as in Section 20 of the
Representation of the People Act, 1950.

Annexure B

**Application form for a Certificate for eligibility for
Reservation of Jobs for Other Backward Classes in
Civil Posts and Services under Government of India**

(This form, however, should be used only as a model.
Additional items, if necessary, may be incorporated to
suit to the local situation in the form)

To

Sir,

I request that a certificate in respect of reservation for
Other Backward Classes in Civil Posts and Services under
Government of India be granted to me.

I give below the necessary particulars :

1. Full Name of the applicant:
(in Block letters).
 2. Date of Birth:
 3. Complete Residential Address:
(a) Present
(b) Permanent
 4. Religion:
 5. Caste:
 6. Sub-caste:
 7. Occupational Group:
 8. Serial Number of the Caste in the Central List of OBCs.
 9. Name of Father:
 10. Name of Mother:
 11. Name of Husband:
 12. Status of Parent (s)/Husband
Father Mother
- (A) Constitutional Posts.
(I) Designation
- (B) Government Services.
(i) Service (Central/State)
(ii) Designation

- (iii) Scale of Pay, including classification, if any,
- (iv) Date of appointment to the post.
- (v) Age at the time of promotion to Class I Post (if applicable)
- II. Employment in International Organisation e.g. UN, UNICEF, WHO
- (i) Name of Organisation
- (ii) Designation
- (iii) Period of Service (Indicate date from..... to.....).
- III. Death/Permanent Incapacitation (Omit if not applicable).
- (i) Date of death/Permanent incapacitation putting an officer out of service.
- (ii) Details of Permanent incapacitation.
- (C) Employment in Public Sector Undertakings etc.
- (i) Name of Organisation
- (ii) Designation
- (iii) Date of appointment to the Post.
- (D) Armed Forces including Para-military Forces (This will not include persons holding civil posts)
- (i) Designation.
- (ii) Scale of Pay.
- (E) Professional class (other than those covered in Item Nos. B & C) and those engaged in trade, Business and Industry.
- (i) Occupation/Profession.
- (F) PROPERTY-OWNERS.
- (E) I. Agricultural land Holding : Owned by mother, father & minor children
- (i) Location.
- (ii) Size of holding
- (iii) (a) Irrigated (Type of irrigated land)
- (i)
- (ii)
- (iii)
- (b) Unirrigated.
- To be certified by District Revenue Officer not lower than the rank of Tehsildar*
- (iv) Percentage of irrigated land holding to statutory ceiling limit under State land Ceiling laws.
- (v) If land holding is both irrigated/unirrigated total irrigated land holdings on the basis of conversion formula in State land Ceiling Law.
- (vi) Percentage of total irrigated land holding to statutory ceiling limit as per (iv).
- (F) II. Plantation:
- (i) Crops/Fruit.
- (ii) Location
- (iii) Area of Plantation.
- (F) III. Vacant land and/or building in urban areas or urban agglomeration.
- (i) Location of Property.
- (ii) Details of Property.
- (iii) Use of which it is put.
- (G) Income/Wealth.
- (i) Annual family income from all sources (excluding salaries & income from agricultural land)
- (ii) Whether Eax Prayer (Yes/No) (If yes, a copy of the last three years return be furnished).
- (iii) Whether covered in Wealth Tax Act (Yes/No). (if so furnish details)
13. Any other remarks.
14. I certify that above said particulars are true to the best of my knowledge and belief and that I do not belong to the Creamy Layer of OBCs and eligible to be considered for posts reserved for OBC's. In the event of any information being found false or incorrect, or ineligibility being detected before or after the selection, I understand that my candidature/appointment is liable to be cancelled and I shall be liable to such further action as may be provided under the law and/or Rules.
- Yours faithfully,
- Signature of the candidate.
- Place:
- Date:

Immediate

No. 36012/22/93-Estt. (SCT)

Government of India
Ministry of Personnel, Public Grievances and Pensions
Department of Personnel & Training
New Delhi

Dated the 15th Nov. 1993

Sub: *Reservation for Other Backward Classes in Civil Posts and Services under the Government of India regarding.*

The undersigned is directed to refer to paragraph 5 of this Department's O.M. of even number dated 22.10.93 wherein the authorities competent to issue certificate for the purpose of verification of the castes/communities have been indicated for the purpose of giving the benefit of reservation to Other Backward Classes in Civil services and posts under the Government of India. It has now been decided that the same authorities which are notified as competent to certify OBCs status should also be authorised to certify that the candidate in question does not belong to the persons/sections (creamy layer) mentioned in column 3 of the Schedule to this Department's O.M. of even number dated 8.9.93. A modal form of certificate to be furnished by the candidates from the authorities mentioned at para 5 of O.M. dated 22.10.93 is enclosed as Annexure A. This certificate may be accepted by the Ministries, Departments etc. for the purpose of giving the benefit of reservation to Other Backward Classes.

(Sd/)

(M. Venkataraman)

Under Secretary to the Government of India

To

1. All Ministries/Departments of the Govt. of India.
2. Department of Public Enterprises, New Delhi.
3. Department of Economic Affairs (Banking Division), New Delhi.
4. Department of Economic Affairs (Insurance Division), New Delhi.
5. UPSC, New Delhi with reference to their No. F-22/31/92-E (I) B, dated 3.11.93.
6. SSC, New Delhi with reference to their No. 1/77/90-P&P, dated 1.11.93.
7. Ministry of Welfare, New Delhi (Smt. Manjula Krishnan, Director), New Delhi.

Annexure A

Form of Certificate to be produced by Other Backward Classes applying for appointment to posts under the Government of India

This is to certify thatson of of village District/Division..... in the State belongs to the community

which is recognised as a backward class under the Government of India, Ministry of Welfare Resolution No. 12011/68/93-BCC (C), dated 10th Sept. 1993 published in the Gazette of India Extraordinary Part I Section I dated 13th Sept. 1993. Shri and/or his family ordinarily reside(s) in the District/Division of the State. This is also to certify that he/she does not belong to the persons/sections (Creamy Layer) mentioned in column 3 of the Schedule to the Government of India, Department of personnel & Training O.M. No. 36012/22/93-Estt. (SCT), dated 8.9.93.

District Magistrate,
Deputy Commissioner etc.

Dated

Seal

NB

- (a) The term 'ordinarily' used here will have the same meaning as in Section 20 of the Representation of the Peoples Act, 1950.
- (b) Where the certificates are issued by Gazetted Officers of the Union Government or State Government, they should be in the same form but countersigned by the District Magistrate or Deputy Commissioner (Certificates issued by Gazetted Officers and attested by District Magistrate/Deputy Commissioner are not sufficient).

Pepper Futures Exchange

5800. SHRI B.L. SHANKAR : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of domestic pepper futures commodity exchanges and international peppers futures exchanges working in the country at present, location-wise.

(b) the number of such exchanges proposed to be opened in the country particularly in Karnataka during 1997-98 and Ninth Five Year Plan, State-wise; and

(c) the amount likely to be spent on the establishment of these exchanges?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA): (a) At present there is only one domestic pepper futures exchange in India namely the India Pepper and Spice Trade Association (IPSTA) in Kochi, Kerala. IPSTA, Kochi has been recently granted recognition for conducting International Futures Contracts in black pepper by opening a separate International Commodity Exchange Division.